

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01092/2018

Jabalpur, this Thursday, the 29th day of November, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Kanhaiya Lal Khare, S/o Shri R.N. Khare, aged about 69 years, R/o IV/1, GRPA, Bharat Nagar, Shahpura, Bhopal (M.P.) – 462016, presently residing at B-27 Sagar Parisar, G-3, Gulmohar Colony, Bhopal (M.P.) – 462039 **-Applicant**

(By Advocate – Shri Kapil Duggal)

V e r s u s

1. Union of India through Secretary, Ministry of Housing & Urban Affairs, Government of India, Nirman Bhawan, New Delhi 110011.
2. Central Public Works Department through its Director General, Nirman Bhawan, New Delhi – 110011.
3. Executive Engineer, Bhopal Central Division-II, Central Public Works Department, Nirman Sadan, 52-A, Arera Hills, Bhopal (M.P.) – 462011.
4. Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi – 110011.
5. Salary & Accounts Officer, Central Public Works Department, I.P. Bhawan, 4th Floor, “A” Wing, New Delhi – 110002. **-Respondents**

ORDER (O R A L)

By Navin Tandon, AM.

The applicant, a retired person, is aggrieved by the fact that he has not been extended the benefit of third financial

upgradation under the Modified Assured Career Progression (MACP) scheme.

2. Learned counsel for the applicant submits that despite the communication dated 04.08.2017 (Annexure A-14) of respondent No.3, the applicant has not been extended the benefit of 3rd MACP till date. He further submits that the applicant had made a representation dated 17.08.2018 (Annexure A-15) for redressal of his grievance raised in this Original Application. However, the same has not been decided yet.

3. At this stage, learned counsel for the applicant submits that applicant would be satisfied if respondents are directed to consider and decide his pending representation dated 17.08.2018 in a time-bound manner.

4. Considering the limited prayer made by learned counsel for the applicant and without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide applicant's representation dated 17.08.2018 (Annexure A-15), if not already decided, by passing a reasoned and speaking order,

within a period of 90 days from the date of receipt of a certified copy of this order. The order so passed shall also be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-